

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
I.A. No. 45/2017**

**IN**

**T.P.No.295/17**

**DATED: THURSDAY THE 4<sup>TH</sup> DAY OF MAY 2017**

**PRESENT: SRI RATAKONDA MURALI, MEMBER JUDICIAL**

**IN THE MATTER OF COMPANIES ACT, 1956  
SECTIONS 391-394 OF THE COMPANIES ACT, 1956**

**AND**

**IN THE MATTER OF PROPCARE MALL MANAGEMENT (INDIA)  
PRIVATE LIMITED**

**Propcare Mall Management (India) Private Limited  
Municipal No.1, Sampige Road, Malleshwaram,  
Bangalore-560003 - APPLICANT/SECOND TRANSFEREE COMPANY**

**PARTIES PRESENT:** Shruti Jere, Advocate, Cyril Amarchand Mangaldas  
No.201, Midford House, Midford Garden  
Off M.G.Road, Bangalore 560001

Heard on: 04/05/2017.

**ORDER**

IA 45/17 is taken up today. A memo was filed along with application on 03.05.2017 pleading urgency to hear the application which is filed for extending the date of meeting fixed for convening of meeting of the creditors for considering the scheme.

Ms. Shruti Jere, Advocate appearing for the Company has given affidavit accompanied by application giving reasons for change of date of meeting from 10<sup>th</sup> June, 2017 to 15<sup>th</sup> July, 2017. She stated in her affidavit, as per order passed by this Tribunal dated 28.04.2017, notices are to be given to the creditors besides, publication, etc., and the time gap between service of notice and the convening of meeting must not be less than 30 days. It is further alleged that there is delay in getting certified copy of the order and therefore, it is difficult to hold the meeting as ordered by this Tribunal on 10.06.2017 to comply the directions of the Tribunal passed in the order. The affidavit further goes to say that only the date is requested to be changed, but, the other directions with regard to the time, place of meeting, etc. would remain as they are.

Considering the reasons narrated in the affidavit and considering the directions given by the Tribunal in the order, there is need to change the date of meeting from 10.06.2017 to 15.07.2017.

Accordingly, I.A No. 45/17 is allowed. The date of meeting is extended to 15.07.2017 from 10.06.2017.

  
(RATAKONDA MURALI)  
MEMBER (J)